

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 107/GT/2015

Subject : Determination of generation tariff of Koldam Hydroelectric Power Project (4x200 MW) for the period from COD (18.7.2015) to 31.3.2019.

Date of Hearing : **19.9.2016**

Coram : Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited

Respondents : Uttar Pradesh Power Corporation Limited & 12 ors

Parties present: Shri Ajay Dua, NTPC
Shri K. K. Narang, NTPC
Shri Sameer Agarwal, NTPC
Shri Shankar Saran, NTPC
Shri Sidhartha Shankar, NTPC
Shri Vishal Kaushal, NTPC
Shri Navneet Goel, NTPC
Shri Rajeev Chaudhary, NTPC
Shri T. Vinodh Kumar, NTPC
Shri S. K. Agarwal, Advocate, Rajasthan Discoms

Record of Proceedings

During the hearing, the representative of the petitioner made detailed submissions in the matter and prayed that tariff of the generating station (Koldam Hydro Electric Power Project) may be determined for the period from the COD of the units till 31.3.2019 in terms of the provisions of the 2014 Tariff Regulations. He also submitted that the additional information as sought for by the Commission has been filed and copy has been served on the respondents. The representative further submitted that rejoinder to the replies filed by the respondents, UPPCL and the discoms of Rajasthan have been filed.

2. On a specific query by the Commission as to whether the copy of the DIA report has been served on the respondents, the representative of the petitioner submitted on the affirmative.

3. The learned counsel appearing for the discoms of Rajasthan submitted that the copy of the DIA report filed by the petitioner on 15.9.2016 has not been served. He however requested that the petitioner may be directed to handover a copy of DIA



report and accordingly prayed for time to file its reply prior to the next date of hearing. On the directions of the Commission, the representative of the petitioner handed over a copy of the DIA report to the learned counsel for the respondent which was acknowledged by him.

4. The Commission accepted the prayer of the respondent and adjourned the hearing. The Commission directed the respondent (discoms of Rajathan) to file its reply on or before **30.9.2016**, with advance copy to the petitioner, who shall file its rejoinder, if any, by **3.10.2016**.

5. Matter shall be listed for hearing on **5.10.2016**. Pleadings shall be completed by the parties prior to the date of hearing and no extension of time shall be granted for any reason.

By order of the Commission

Sd/-

B. Sreekumar
Dy. Chief (Law)

